

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

27. C.P. (IB)318(MB)/2018

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **20.08.2018**

NAME OF THE PARTIES: Ravindra Bhushan Pandey

**v/s.**

Tusker Cranes Pvt. Ltd.

SECTION 9 of Insolvency and Bankruptcy Code, 2016

---

**ORDER**

Counsel for the Applicant present. Counsel for the Respondent again seeks time on the ground that the cheque is ready and the settlement terms are crystallized and only formality required to be completed is the signing of consent terms which is pending as their director was not available. The counsel further assures that by Thursday the consent terms will be signed as the terms are already finalized and amount crystallized. Time granted on the condition that if the respondent does not file the consent terms and close the issue, the matter will be proceeded with on merits and orders will be passed accordingly. List this matter on 23.08.2018.

SD/-

BHASKARA PANTULA MOHAN  
Member (Judicial)

/NP/